

The whole thing is talked about. Will you explain as to when you took the decision to dismiss him and when you Communicated the decision to the person concerned? I also demand that Mr. Appu should be called back to service to show to the people of India that one who stands on principles will get his due position and the Government of India will ensure that higher moral standards are kept up. That way they should invite Mr. Appu to the Academy, and I want a specific answer from the Government about the date on which the discharge order has been sent and the time when the order has been sent. Will the Government immediately call back the Director, Mr. Appu, to service?

SHRI P. VENKATASUBBAIAH: Sir, only the Director has gone on leave. No other officer of the Academy has applied to the Government for leave except one who has not been sanctioned leave so far, as he has not wanted leave from any specific date. So, the Academy is functioning.

The next point is as to when instructions were given for discharge of this probationer. This morning we have given instructions to discharge him from service.

SHRI SURAJ BHAN: What time?

AN HON. MEMBER: What is today?

MR. CHAIRMAN: This morning means today morning.

SHRI P. VENKATASUBBAIAH: Sir, the Academy is functioning.

The Government is sincere and honest to keep up the dignity and one of these people who are being recruited as IAS officers and who are being sent for training to serve the country. The Government will not lag behind in keeping this high tradition. Whatever conjectures the hon. Members have made, I am not here to answer certain hypothetical questions. But I have given to the hon. Members what are the facts of the case.

SHRI E. BALANANDAN: Will the Government re-think again and call Mr. Appu?

PETITION RE. DELHI RENT CONTROL (AMENDMENT) BILL, 1980

SHRI V. N. GADGIL (Pune): I beg to present petition signed by Shri J. P. Jain and others regarding the Delhi Rent Control (Amendment) Bill, 1980 so as to make provisions also for adequate return on housing investment and expeditious disposal of eviction cases of premises for self-occupation.

15.19 hrs.

STATEMENT RE. WATER IN AVIATION FUEL AT INTERNATIONAL AIRPORT AT BOMBAY

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHANKAR): Sir, hon. Members Shri Ram Vilas Paswan and Shri Zainul Basher had yesterday given separate notices of Calling attention motion regarding "water in Indian Oil fuel again in Bombay". My colleague Shri A. P. Sharma, Minister for Tourism and Civil Aviation has dwelt at length in this Hon'ble House the Calling Attention motion on the issue of "water in Indian Oil fuel in Bombay" on 3rd March, 1982. I should have perhaps *suo moto* furnished the facts at the earliest in this House, but in view of the discussion on the Calling Attention motion I feel that a separate statement on my part was not necessary, but sincerely regret for not having been before this House earlier to explain the position. My colleague Shri A. P. Sharma had informed this House on 3rd March 1982 that 4 officers against whom *prima facie* commission negligence was established have been suspended. This was a compendious action for the incidents on 27th and 28th of February 1982 both.